

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QYESTION NO. 3725

TO BE ANSWERED ON MARCH 18, 2021

REAL ESTATE DATABASE

**NO. 3725. SHRI VIJAY KUMAR DUBEY:
SHRI C.N. ANNADURAI:
SHIR REBATI TRIPURA:
SHRI GAUTHAM SIGAMANI PON:
SHRI ARVIND GANPAT SAWANT:
SHRI SELVAM G.:
SHRI DHANUSH M. KUMAR:
SHRI GAJANAN KIRTIKAR:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Union Government is planning to develop a central database on real estate activity across the country;**
- (b) if so, the details thereof including aims and objectives behind the move;**
- (c) whether the Union Government has consulted the States including Tripura, Maharashtra, Tamil Nadu and Real Estate Regulatory Authorities in this regard and if so, the details thereof; and**
- (d) the number of States that have implemented the Real Estate (Regulation and Development) Act, 2016 and achievements made since inception of the Act;**
- (e) whether the Union Government has asked remaining States to implement RERA so as to ensure the objective of one nation one RERA and if so, the details thereof; and**
- (f) the time by which central database on real estate will be developed and made effective for the benefit of home buyers?**

Cont...2/-

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (c): No Sir. Government is not planning to develop any central database on real estate activity. However, under the provisions of the Real Estate (Regulation and Development) Act, 2016 (RERA), States/Union Territories (UTs) are required to establish Real Estate Regulatory Authority to regulate the real estate sector in the concerned State/UT. Real Estate Regulatory Authorities of the concerned State/UT are required to operationalise and maintain a web portal, containing details of real estate projects and real estate agents who have registered under RERA.

(d): As per information received by the Ministry, 34 States/UTs have notified Rules under RERA. So far, 30 States/UTs have set up Real Estate Regulatory Authority and 26 States/UTs have set up Real Estate Appellate Tribunal. 27 States/UTs have set up web-portals. 61,223 Real Estate Projects and 48,438 Real Estate Agents have been registered under the provisions of RERA across the country. 64,200 complaints have been successfully disposed of by the Real Estate Regulatory Authorities across country.

(e): Ministry of Housing and Urban Affairs reviews, on regular basis, the progress of implementation of RERA, including notification of RERA Rules, establishment of Real Estate Regulatory Authorities and Real Estate Appellate Tribunal etc. in the States/UTs. This Ministry has requested the States/UTs through various communications, workshops and review meetings to ensure the implementation of RERA in letter and spirit.

(f): Does not arise.